

(d) The main reasons for the overall loss of Indian Airlines during 1967-68 was the continuing effect of devaluation of the rupee in 1966 and increase in the pay scales of the various categories of staff during 1966, which could not be completely wiped out by the increase in fares sanctioned from August, 1967. In the year 1968-69, however, the airlines have made a substantial profit.

राज्य सरकारों द्वारा और अधिक स्वायत्तता की मांग

6164. श्री क० मि० मधुकर :
श्री नीतिराज सिंह चौधरी :
श्री नाथूराम अहिबार :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पश्चिम बंगाल की संयुक्त मोर्चा सरकार तथा केरल राज्य सरकार ने राज्य सरकारों के लिये और अधिक स्वायत्तता की मांग की है ;

(ख) क्या ऐसी मांगें अन्य राज्य सरकारों द्वारा भी की गई है ; और

(ग) उनकी पूर्ति के लिए सरकार द्वारा कौनसे संवैधानिक तथा अन्य कदम उठाने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) केरल सरकार ने कहा है कि उन्होंने राज्य सरकारों के लिए अधिक स्वायत्तता की मांग की है। पश्चिम बंगाल से सूचना की प्रतीक्षा है।

(ख) आन्ध्र प्रदेश, बिहार, उड़ीसा, पंजाब, हरियाणा तथा राजस्थान की सरकारों द्वारा ऐसी कोई मांग नहीं की गई है। अन्य राज्यों से सूचना की प्रतीक्षा है।

(ग) केन्द्र-राज्य सम्बन्धों के प्रश्नों का राष्ट्रीय एकता परिषद की स्थायी समिति द्वारा गूढ अध्यायन किया जा रहा है। प्रशासनिक सुधार आयोग भी मामले की जांच कर रहा है।

दिल्ली के उप-राज्यपाल के प्रशासनिक अधिकार

6165. श्री क० मि० मधुकर : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान केन्द्रीय सरकार के विरुद्ध दिल्ली के मुख्य कार्यकारी पार्षद द्वारा लगाए गये इस आरोप की ओर दिलाया गया है कि केन्द्रीय सरकार धीरे-धीरे दिल्ली के उप-राज्यपाल के प्रशासनिक अधिकार छीनती जा रही है, जो 12 मार्च, 1969 को "स्टेट्समैन" में प्रकाशित हुआ है ;

(ख) क्या यह भी सच है कि इस कार्यवाही के पीछे कुछ राजनीतिक उद्देश्य है ; और

(ग) यदि हाँ, तो सरकार की ऐसी कार्यवाही से लोकतंत्र के विकास में कहां तक सहायता मिलेगी और सरकार की इस मामले में क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) सरकार का ध्यान कथित समाचार विवरण की ओर आकृष्ट किया गया है।

(ख) जी नहीं, श्रीमान्।

(ग) प्रश्न नहीं उठता।

Scheduled Caste/Scheduled Tribe Employees in Air India and L.A.C.

6166. SHRI A. S. KASTURE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 10323 on the 10th May, 1968 regarding employees of Air India and state:

(a) whether the Scheduled Caste/Scheduled Tribe candidates have been ignored by the Indian Airlines Corporation recently when more than 20 posts of Assistant Commercial Managers were filled in;

(b) if so, how the Air-India and Indian Airlines Corporations are adopting the

procedure followed in the Central Government service for reservation of posts for the Scheduled Caste/Scheduled Tribe candidates including the system of carrying forward the unfilled quota ; and

(c) the specific steps that Government proposed to take to adjust the Scheduled Caste/Scheduled Tribe candidates against the selection of more than 20 candidates for the posts of Assistant Commercial Managers?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) to (c). It has been decided in consultation with the Corporations to adopt the procedure followed in Central Government service for reservation of vacancies for Scheduled Caste and Scheduled Tribe candidates, including the system of carrying forward the unfilled quota.

In the Indian Airlines the posts of Assistant Commercial Manager are filled by promotion, 50% on the basis of seniority *cum*-fitness and 50% by selection on merit. While filling these posts, the eligible Scheduled Caste candidates were duly considered by the Corporation.

Selection of S. C. and S. T. Candidates for the Posts of Economic, Statistical Investigators

6167. **SHRI RAM CHARAN:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 22 posts of Economic/Statistical Investigators for different Ministries, Departments advertised by the Union Public Service Commission in 1967 were reserved for the Scheduled Caste and Scheduled Tribe candidates;

If so, the number of candidates belonging to these communities who were called for interview;

(c) the number out of them, who were selected and have since been appointed; and

(d) if none of them has been appointed the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI

K. S. RAMASWAMY): (a) The Union Public Service Commission had advertised in March 1967 for bulk recruitment to permanent and temporary posts of Economic/Statistical Investigators or equivalent posts, likely to arise in various Ministries/Departments of the Government of India. Of the 60 anticipated vacancies, 22 vacancies were likely to be reserved for Scheduled Caste and Scheduled Tribe candidates.

(b) 37 Scheduled Caste and 3 Scheduled Tribe candidates were called for interview. However, 5 Scheduled Caste and 1 Scheduled Tribe candidates had not turned up for interview.

(c) and (d). The Commission recommends candidates from the panel drawn up by them as and when firm demands for such posts, with reservation position are received from the Ministries Departments. The panel is still being operated upon. So far 5 Scheduled Caste candidates have been recommended. According to information available 4 Scheduled Caste candidates have already been appointed.

Payment of Kerala State Lottery Prize Money to a Chinese Citizen in Bombay

6168. **SHRI GEORGE FERNANDES:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Kerala Government have written to the Central Government about the payment of the prize money of the Kerala State Lottery to a Chinese citizen domiciled in Bombay;

(b) when the representation was received and the action taken thereon; and

(c) whether Government have formulated any policy guidelines in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). On the 14th February, 1969, the Government of Kerala made an enquiry whether Mr. Tom Son Lee, a Chinese national of Bombay, who had won the first prize in the seventh draw of the State Lottery conducted on 19th January, 1969, could be paid the